

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

02.07.2014


OA No. 291/00355/2014

Mr. S. Shrivastava, Counsel for applicant.

The applicant has filed the present OA being aggrieved by the inaction of the respondents in not completing the inquiry against him. According to the learned counsel for the applicant, a charge sheet was issued to the applicant on 30.12.2010 (served on 18.01.2011). Subsequently, the inquiry was completed on 11.05.2012 but thereafter no action has been taken on the inquiry report. Due to this inaction on the part of the respondents, the applicant has been deprived of his right of consideration of getting promotion.

The learned counsel for the applicant wants to file a representation before the respondents to the effect that pending inquiry be completed expeditiously. In case such a representation is filed by the applicant, the respondents are directed to decide the representation expeditiously in accordance with the provisions of law but not later than a period of two months from the date of receipt of such representation. Needless to say that if the departmental inquiry is pending against the applicant, the respondents shall take all steps to complete it expeditiously. The learned counsel for the applicant is also directed to give a copy of the paper book of the OA alongwith the representation.

With these directions, the OA is disposed of with no order as to costs.


(Anil Kumar)
Member (A)

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